

HIGH COURT OF GUJARAT AT AHMEDABAD**NOTICE**

Considering the reduction of Covid-19 Cases in the State of Gujarat and in furtherance to the final SOP dated 10.08.2021 issued by the High Court of Gujarat in order to facilitate working, the condition nos.3, 11, 12,18 & 19 of the final SOP are modified as under:

3. The Advocate(s)/Party-in-Person(s)/Registered Clerk(s)/Litigant(s) shall be allowed to enter in the Registry w.e.f. 8.11.2021.
11. The Advocate(s)/Party-in-Person(s)/Registered Clerk(s)/Litigant(s) shall be allowed to enter in the Registry, for filing of fresh matters or submitting documents for removal of office objections, at the relevant counter/table situated in concerned department. However, the entry in the concerned department would be limited upto 10 persons at a time, for smooth functioning and administration, between regular timing.
12. The Advocate(s)/Party-in-Person(s)/Registered Clerk(s)/Litigant(s) shall be allowed to enter in the Registry for giving application for Certified Copy and delivery thereof at the relevant counter/table situated in concerned department as per regular practice which was being followed before the Pandemic. However, Application for simple copy would not be currently entertained.
18. Social distancing shall be strictly maintained in Canteen while serving tea, coffee, food and soft drinks.
19. Deleted.

Rest of the final SOP shall remain unaltered. Furthermore, the following changes in the procedures are to be kept in mind, as the High Court of Gujarat starts returning to normalcy in a phased manner.

Since the physical functioning is being rolled out in phased manner, all Counters working at Gate No. 5 and all helpline telephone numbers are now discontinued w.e.f. 08.11.2021.

In connection with the circular dated 04.09.2020 regarding exemption of Court Fees and submission of Affidavits is hereby treated as cancelled. All the other exemptions made in view of the Covid-19 pandemic regarding fresh filing of cases and removal of office objections are hereby declared invalid and regular rules and practices for such processes are to be followed.

As far as e-filing cases are concerned, till e-payment system is not implemented, scanned copy of the Court Fees, memo with Affidavit wherever necessary and annexures will also have to be uploaded for smoother administration on judicial side henceforth. Furthermore, the documents, memos and annexures pertaining to cases

filed through e-filing mode shall be submitted to the High Court for Physical verification and submission, by delivering them at the Physical Counters setup at Gate No. 5 and while submitting the entire original documents, Filing (Stamp) Number shall be stated on top of the memo. If original documents are not submitted or Filing (Stamp) number is not stated on top of the memo, in that case, the Registration (Pukka) number will not be generated.

All the learned Advocate(s)/Party-in-Person(s)/Registered Clerk(s)/Litigant(s) and the office of the Government Law Officers are hereby permitted to remove the Office Objections in respect of matters and where filing Numbers have been generated till date within four weeks commencing from 8th November, 2021, during the Office timings, at CFC counter (Old G.P. Building).

By Order of the Hon'ble the Chief Justice

Date : 06/11/2021

Rnew
Registrar General